

Rank	Sanctioned	Actual	Vacancy
Addl Director	8	7	1
Joint Director	37	40	+3
Deputy Director	63	30	33
ADD/JDD/AD	83	29	54
TOTAL	194	110	84

Socio-Economic and Caste Census, 2011

1001. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the caste data compiled as a part of the recently released Socio-Economic and Caste Census 2011 is being held under wraps in the custody of National Informatics Centre as a password protected document;

(b) whether Government has ever thought of the relevance of caste data in framing policies of socio-economic nature, as it is generally perceived that elimination of castes is the prime prerequisite for social advancement and equality; and

(c) whether the Ministries of Social Justice and Empowerment or Tribal Affairs have so far evinced interest in making use of the caste data so painstakingly compiled by RGI enumerators?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Sir; the field enumeration of Socio Economic and Caste Census (SECC), 2011 is complete. The entire data of the SECC has been uploaded at the National Informatics Centre (NIC) as a password protected document.

(b) and (c) The caste data enumerated in SECC, 2011 are not yet finalized.

Increase in cases of kidnapping and abduction in the country

†1002. MIR MOHAMMAD FAYAZ:

SHRI NAZIR AHMED LAWAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that there has been increase in the cases of kidnapping and abduction in the country, if so, the main reasons therefor;

† Original notice of the question was received in Hindi.

- (b) the State-wise number of such cases during the last five years; and
- (c) the planning of Government to bring down such cases immediately?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY) (a) to (c) Information on total number of kidnapped and abducted cases reported, arrested, convicted during the period 2010-2014 is given in the Statement (*See* below). Section 166(A) of IPC which has been incorporated through Criminal Law Amendment Act, 2013 making non-registration of specific crimes against women by police a punishable offence. The rise in incidents of kidnapping and abduction may be attributed to increase in registration of crimes by Police. Moreover the Hon'ble Supreme Court directive on mandatory registration of FIR in case of missing children has also contributed to rise in registration of crimes against children.

Further, 'Police' and 'Public Order' are the State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. However, the Ministry of Home Affairs has issued various Advisories on this matter which includes measures such as increased police patrolling, especially during the night, using the mobile police vans with women police officers, installing street lights on all roads, lonely stretches and alleys and taking special steps for security of women working in night shifts of call centers, improving the safety conditions in schools/ institutions, public transport used by students, children's parks/play grounds, residential localities/roads, identification of the crime prone areas and a mechanism to put in place to monitor infractions in such areas for ensuring the safety and security of children, especially girls. Further, a 24-hour toll free emergency helpline service for children in need of care and protection in several cities under the aegis of the Ministry of Women and Child Development is also functioning. Further, the Ministry of Women and Child Development in consultation with the Ministry of Home Affairs has initiated a web portal named 'Track Child' in the country which aims at maintaining the real time data of all missing children including their identification details to facilitate matching of missing and recovered children.

Statement

State/UT-wise cases registered (CR) and persons kidnapped or abduction (GTOT) under Kidnapping and Abduction during 2010-2014

Sl.No.	State/UT	2010		2011		2012		2013		2014	
		CR	GTOT	CR	GTOT	CR	GTOT	CR	GTOT	CR	GTOT
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	2053	2053	2154	2162	1870	1877	2119	2124	1066	1071
2.	Arunachal Pradesh	67	67	93	93	82	82	142	142	146	166
3.	Assam	3250	3250	3764	3764	3812	3812	4801	4801	4823	4829
4.	Bihar	3674	3683	4268	4272	4807	4807	5570	5570	6570	6595
5.	Chhattisgarh	359	359	472	472	450	450	2235	2235	2014	2061
6.	Goa	25	27	28	34	24	30	108	117	152	169
7.	Gujarat	1447	1450	1614	1618	1720	1728	2666	2675	2722	2763
8.	Haryana	963	969	959	972	1349	1367	2772	2803	3082	3123
9.	Himachal Pradesh	194	200	212	215	172	179	352	367	304	310
10.	Jammu and Kashmir	896	896	1077	1079	1093	1093	983	986	860	862
11.	Jharkhand	978	978	941	941	1056	1058	1271	1271	1423	1424
12.	Karnataka	1374	1441	1395	1416	1451	1459	1836	1862	1933	1977
13.	Kerala	261	270	299	308	281	286	252	261	222	227
14.	Madhya Pradesh	1187	1207	1288	1322	1302	1315	3354	3376	7833	7940
15.	Maharashtra	1508	1603	1669	1748	1583	1671	2640	2898	3793	3922
16.	Manipur	199	231	169	184	223	272	181	223	182	201

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[RAJYA SABHA]

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17.	Meghalaya	71	76	87	89	92	92	139	139	179	191
18.	Mizoram	9	9	6	9	8	15	7	16	7	25
19.	Nagaland	50	50	34	43	27	27	40	48	37	40
20.	Odisha	1016	1016	1139	1139	1542	1542	2370	2382	3073	3073
21.	Punjab	789	799	681	695	919	948	1274	1310	1550	1668
22.	Rajasthan	2985	2998	3204	3204	3243	3243	4986	4986	5671	5701
23.	Sikkim	6	7	10	18	10	10	16	16	20	22
24.	Tamil Nadu	1720	1726	1984	2029	1945	1966	1779	1814	1746	1760
25.	Telangana	-	-	-	-	-	-	-	-	1152	1159
26.	Tripura	114	130	154	163	139	143	144	162	126	130
27.	Uttar Pradesh	6321	6323	8500	8507	8878	8888	11183	11190	12361	12363
28.	Uttarakhand	286	286	314	314	297	299	1032	1032	691	692
29.	West Bengal	3345	3391	4285	4288	5117	5120	4573	4573	6110	6221
	TOTAL STATE(S)	35147	35495	40800	41098	43492	43779	58825	59379	69848	70685
30.	Andaman and Nicobar Islands	10	10	15	15	8	8	14	15	22	32
31.	Chandigarh	38	38	58	58	87	90	261	268	187	193
32.	Dadra and Nagar Haveli	18	18	9	9	13	15	13	13	14	14
33.	Daman and Diu	2	2	3	3	3	4	13	13	10	13
34.	Delhi UT	3208	3565	3767	4044	3970	4304	6294	6712	7143	7496
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36.	Puducherry	17	20	12	12	19	19	41	41	13	13
	TOTAL UTs	3293	3653	3864	4141	4100	4440	6636	7062	7389	7761
	TOTAL (ALL INDIA)	38440	39148	44664	45239	47592	48219	65461	66441	77237	78446

Written Ans. to Std. and

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